

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI RAMESH CHENNITHALA : I introduce the Bill.

15.38½ hrs.

[English]

CONSTITUTION (AMENDMENT) BILL
(Amendment of article 19)

SHRI RAMESH CHENNITHALA (Kottayam) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI RAMESH CHENNITHALA : I introduce the Bill.

15.39 hrs.

[English]

PROTECTION OF HUMAN RIGHTS
(AMENDMENT) BILL
(Amendment of section 2, etc.)

SHRI RAMESH CHENNITHALA (Kottayam) : I beg to move for leave to introduce a Bill to amend the Protection of Human Rights Act, 1993.

MR. SPEAKER : The question is

"That leave be granted to introduce a Bill to amend the Protection of Human Rights Act, 1993."

The motion was adopted.

SHRI RAMESH CHENNITHALA : I introduce the Bill.

15.39½ hrs.

[English]

SPICES AND CASH CROPS PRICES
COMMISSION BILL

SHRI RAMESH CHENNITHALA (Kottayam) : I beg to move for leave to introduce a Bill to provide for the constitution

of a Commission for the purpose of recommending to the Government the remunerative prices for spices and other cash crops.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the constitution of a Commission for the purpose of recommending to the Government the remunerative prices for spices and other cash crops."

The motion was adopted.

SHRI RAMESH CHENNITHALA : I introduce the Bill

15.40 hrs.

[English]

REPRESENTATION OF THE PEOPLE
(AMENDMENT) BILL
(Insertion of new section 29B, etc.)

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

SHRI ATAL BIHARI VAJPAYEE : I introduce the Bill.

15.40½ hrs.

[Translation]

PREVENTION OF INFLUX OF FOREIGN
NATIONALS IN THE COUNTRY BILL

SHRI KRISHAN LAL SHARMA (Outer-Delhi) : I beg to move for leave to introduce a Bill to check unauthorised entry of foreign nationals into the country and for their deportation to the countries of their origin and for matters connected therewith.

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to check unauthorised entry of foreign nationals into the country and for their deportation to the countries of their origin and for matters connected therewith."

The motion was adopted.

[Translation]

SHRI KRISHAN LAL SHARMA : I introduce the Bill.

15.41 hrs.

[Translation]

PREVENTION OF INSULTS TO NATIONAL
HONOUR (AMENDMENT) BILL
(Amendment of Section 3)

SHRI KRISHAN LAL SHARMA (Outer-Delhi) : I beg to move for leave to introduce a Bill to amend the prevention of Insults to National Honour Act, 1971.

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the Prevention of Insults to National Honour Act, 1971."

The motion was adopted.

[Translation]

SHRI KRISHAN LAL SHARMA : I introduce the Bill.

15.41½ hrs.

[Translation]

CONSTITUTION (AMENDMENT) BILL
(Amendment of Article 51A)

SHRI KRISHAN LAL SHARMA (Outer-Delhi) : I beg to move for leave to introduce a Bill further to amend the Constitution of India

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

[Translation]

SHRI KRISHAN LAL SHARMA : I introduce the Bill.

15.42 hrs.

[English]

CONSTITUTION (AMENDMENT) BILL
(Insertion of new article 371HA)

SHRI GANGA CHARAN RAJPUT (Hamirpur) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI GANGA CHARAN RAJPUT : I introduce the Bill.

[English]

MR. SPEAKER : Shri Kashi Ram Rana - Not present.

Shri Basu Deb Acharia - Not present.

15.42½ hrs.

CONSTITUTION (SCHEDULED CASTES)
ORDERS (AMENDMENT) BILL

PROF. P.J. KURIEN (Mavelikara) : I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Castes) (Union Territories) Order, 1951, the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956, the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962, the Constitution (Pondicherry) Scheduled Castes Order, 1964 and the Constitution (Sikkim) Scheduled Castes Order, 1978.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950, the Constitution (Scheduled Castes) (Union Territories) Order, 1951, the Constitution (Jammu and Kashmir) Scheduled Castes Order, 1956, the Constitution (Dadra and Nagar Haveli) Scheduled Castes Order, 1962, the Constitution (Pondicherry) Scheduled Castes Order, 1964 and the Constitution (Sikkim) Scheduled Castes Order, 1978."

The motion was adopted.

PROF. P.J. KURIEN : I introduce the Bill.